

[*English*]

**Import of Kerosene and Petrol From
Myanmar**

2774. SHRI R. JEEVARATHINAM: Will the Minister of PETROL AND NATURAL GAS be pleased to state:

(a) whether the Government have any proposal to import Petroleum products and Kerosene from Myanmar; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) At present there is no such proposal.

(b) Does not arise.

[*Translation*]

**Supply of Suphala and KRIBHCO Urea
to Bihar**

2775. SHRI CHHEDI PASWAN: Will the Minister of AGRICULTURE be pleased to state;

(a) whether the Government propose to allocate 'Suphala' fertilizer manufactured by Rashtriya Cehmicals and Fertilizers and 'Kribhco urea' manufactured by Krishak Bharti Co-operative Limited to Bihar also;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). The requirement of Bihar for Urea and complexes is currently being met from IFFCO and other fertilizer plants located

closer to Bihar than the production units of R.C. F. and KRIBHCO.

Rateable Value of House

2776. SHRI ROSHAN LAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the MCD has effected increase in Rateable Value (R.V.) upto thirty to forty per cent and carried out periodical revisions of R.V. in contravention of the judgments of the Supreme Court and Delhi High Court;

(b) if so, whether Government contemplate to issue instructions to MCD to abide by the judgments of the above Courts; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The Municipal Corporation of Delhi has reported that in respect of properties subject to Rent Control Act, the determination of rateable value was linked by the Supreme Court with the Delhi Rent Control Act. After the amendment in the Delhi Rent Control Act from 1st December 1988, consequential changes in the rateable values have been proposed upon the facts and circumstances of each case.

[*English*]

**Recommendations of Kelkar
Committee**

2777. SHRI HARIN PATHAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the recommendations of